

**CENTRAL ADMINISTRATIVE TRIBUNAL  
MADRAS BENCH**

C.P. 310/00123/ 2014

in

O.A. 1315 of 2012

**Dated Wednesday the 14<sup>th</sup> day of October, Two Thousand Fifteen**

**P R E S E N T**

**HON'BLE MR. JUSTICE B. SESHASAYANA REDDY, Member (J)  
&  
HON'BLE DR. P. PRABAKARAN, Member(A)**

1. Postal Pensioners Association, Sattur (Reg. No. 241/2010) represented by its Secretary D. Chellappa, S/o. M. Daniel, aged 66 years, having office at 4/251 E, Bharathi Nagar, NGO Colony, Sattur- 626 203, Virudhunagar District.
2. K. Irulandi, S/o. Kaladi, aged 71 years, residing at 8/413, Nehruji Nagar, Reserve Line, Sivakasi West, Pin- 626 124.

... Applicants/Applicants

By Advocate:M/s. P. Rajendran

Vs.

1. Mr. T. Murthy,  
The Chief Post Master General,  
Tamil Nadu Circle, Chennai- 600 002;
2. Mr. K. Ravi,  
The Senior Superintend of Post Offices,  
Virudhunagar Division,  
Virduhunagar. ... Respondents/Respondents

By Advocate: Mr. K. Rajendran

**ORDER**

(Pronounced by Hon'ble Mr. Justice B. Seshasayana Reddy, Member(J))

Counsel for the applicants submits that papers have been returned to the party and, therefore, he has no no instructions in this contempt petition.

2. Applicants called absent. No representation on their behalf.

3. It is contended by Mr. K. Rajendran, learned counsel appearing for the respondents that respondents challenged the order passed in O.A. 1315/2012 dated 10.06.2014 by way of filing W.P. 19793/2015 and obtained interim order.

4. Such is the situation, we do not see any reason to continue the proceedings in this C.P. Accordingly this C.P. is dismissed.